



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No. 235 / 2024 (WZ)

Vanashakti and anr. Applicants

Versus

The State of Maharashtra and Ors. Respondents

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT No.2

I Karishma Kawade, Assistant Conservator of Forests - North, Sanjay Gandhi National Park Division ['SGNP' for brevity] having my office at Yeur, Thane, do hereby solemnly affirm and state as follows:

1] I have read the copy of this O.A. I have been authorized by the Conservator of Forests and Director, Sanjay Gandhi National Park Division i.e. respondent no.2 to file this affidavit.

2] Upon studying the averments in this O.A. especially para (5) thereof, the grievance made is that Respondent no.7 is carrying on the activity of "casting yard" at two sites, viz. Chena Village and Bhayandarpada in the Eco-Sensitive Zone (i.e. ESZ) of SGNP.

3] In para (4) the Applicants have specifically averred that Respondent no.3 is the authority entrusted with the task of monitoring activities in the ESZ of SGNP. That averment is correct.

4] The OA also avers that Respondent no.7 has not obtained any permission from Respondent no.3 or from any other concerned statutory authorities for carrying on this activity of casting yard in the ESZ of SGNP. The ESZ of any protected area is established under the provisions of the Environment Protection Act 1986. Section 3 of the Environment protection rules gives power to the Central Government i.e. the Union Ministry of Environment and Forests to take all measures that it feels are necessary for protecting and improving the quality of the environment and to prevent and control environmental pollution.

The purpose of creating an ESZ is to decrease or cushion any undesirable and harmful effects of human activity in the close vicinity of the Protected Area on the flora and fauna in that area.

5] In The High Court Of Judicature At Bombay Ordinary Original Civil Jurisdiction Public Interest Litigation No. 48 Of 2023 With Interim Application (L) No.31290 Of 2024 Samyak Janhit Seva Sanstha Versus The Union Of India & Ors

With Contempt Petition (L) No.9237 Of 2023 In Writ Petition No.305 Of 1995 The Conservation Action Trust Versus Conservator of Forests and Director SGNP

order dated 14.01.2025 mentioned in Paragraph 11 as



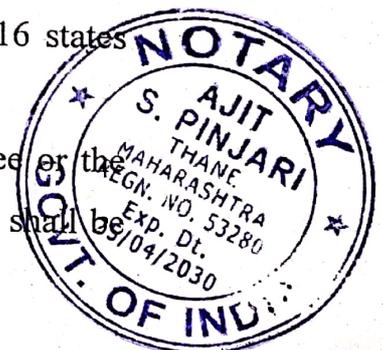
“While conducting the survey of the encroachment and preparing the report on the said basis, the agency /authority/officer entrusted to conduct the survey shall also note if any ready mix concrete plant (RMC) is operating within the boundaries of Sanjay Gandhi National Park and if any such activity is found, the same shall be reported to the authority concerned, who shall take action against the plant, if it is not legally permissible to be run there.”(Annexure-I)

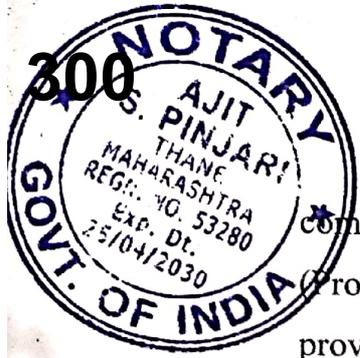
6) In accordance with the above order of Hon. High court Range Forest Officer, Yeur Team did site Inspection on 28.01.2025 and Foresters, Chena submitted the report stating that “concerned RMC plant is situated in new survey numbers as 17,18 and 19 in Bhayander village and in those survey numbers J. Kumar Infrastructure company is running RMC plant for providing girders for metro projects. This RMC plan is also located in ESZ of SGNP.” (Annexure-II)

7] Further Deputy Director, North(Yeur), SGNP reported this RMC plant for inspection and further action to Member Secretary, Eco Sensitive Zone Monitoring committee, SGNP via letter dated on 30/01/2025 enquiring whether respective RMC plant opted SGNP ESZ permissions or not. (Annexure-III)

8] As per the final gazette notification on Eco-Sensitive Zone in Sanjay Gandhi National Park, Mumbai dated 05.12.2016 states that in Point number 6. Terms of Reference.

e. “The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Forest Officers shall be





competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.” (Annexure-IV)

9) As stated above, the authorities so empowered to take immediate action against the activity of “casting yard” are the concerned local Revenue Department authorities and the Member Secretary of Monitoring Committee of SGNP. In the circumstances narrated above, I respectfully say and submit that this Hon’ble Tribunal may be pleased to make appropriate orders as may be required.

AFFIDAVIT

I Karishma Kawade, Assistant Conservator of Forests - North, Sanjay Gandhi National Park Division having my office at Yeur, Thane, do hereby solemnly affirm and state on behalf of respondent no. 2 that the contents of the foregoing affidavit are true to my knowledge.

Solemnly affirmed at Thane)

On this day of June 2025)

Kari
Karishma Kawade,

Assistant Conservator of Forests - North,
Sanjay Gandhi National Park Division

Yeur, Thane

For Respondent no.2

BEFORE ME

[Signature]

AJIT S. PINJARI

B.A., LL.B.
ADVOCATE & NOTARY GOVT. OF INDIA
Off.- Shree Laxminarayan Commercial Center,
Shop No. 3, Near Amongh Hotel,
Court Naka, Thane (W).

NOTED & REGISTERED
Sr. No... 490 Page No... 25
Book No... 02 Date... 17 JUN 2025





) -PIL-48-23 & Anr..

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

**PUBLIC INTEREST LITIGATION NO. 48 OF 2023
WITH
INTERIM APPLICATION (L) NO.31290 OF 2024**

Samyak Janhit Seva Sanstha ...Petitioner
Versus ...Respondents
The Union of India & Ors.

**WITH
CONTEMPT PETITION (L) NO.9237 OF 2023
IN
WRIT PETITION NO.305 OF 1995**

The Conservation Action Trust ...Petitioner
Versus ...Respondent
Conservator of Forests and Director SGNP

Mr. Hemant Ghadigaonkar a/w Sandesh More, Om Gandhi & Hitendra Gandhi, for the Petitioner in PIL/48/2023.

Mr. Rajiv Chavan, Senior Advocate a/w Priyanka Chavan, for the Respondent - UOI in CONPWL/9237/2023.

Dr. Birendra Saraf, Advocate General a/w Vishal Thadani, Addl. Govt. Pleader, for Respondent Nos.2 to 4 & 7 in PIL/48/2023 (State).

Dr. Birendra Saraf, Advocate General a/w Abhay L. Patki, Addl. Govt. Pleader, for Respondent Nos.1, 2, 5 & 6 in CONPWL/9237/2023.

Ms. Oorja Dhond i/by Komal Punjabi, for the Respondent No.5-BMC.

Mr. Vijay D. Patil, Senior Advocate a/w Yogesh V. Patil, for the Respondent No.6-SRA.

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Mr. Vishal Kanade i/by Biswadeep Chakravarty, for Nanabhoy Jejeebhoy P. Ltd. (Proposed Intervenor) in IAL/1224/2025.

Mr. Abhishek Bhadang a/w Sangeeta Yadav & Umesh Gupta, for the Respondent No.1 in PIL/48/2023.

Mr. Janak Dwarkadas, Senior Advocate a/w Rishika Harish & Pheroze Mehta i/by Jayakar, for the Petitioner in CONPWL/9237/2023.

Mr. Tushad Kakalia i/by Pushpa Thapa, for the Applicant in IAL/31290/2024.

**CORAM : DEVENDRA KUMAR UPADHYAYA, CJ &
AMIT BORKAR, J.**

DATE : 14th JANUARY, 2025

P. C.

1. Pursuant to our order dated 9th January, 2025, two affidavits on behalf of the State have been filed which are taken on record.

2. The State by our order dated 9th January, 2025 was required to address the concerns raised by Mr. Janak Dwarkadas, learned Senior Advocate representing the Contempt Petitioner about impermissibility of construction over 90 acres of land on CTS No.1389(part), 1390(part) and 1397(part) at Marol-Maroshi on the ground that in terms of the statutory Notification issued by the Government of India under

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the Environment Protection Act, 1986, dated 5th December, 2016, since the said land falls in eco-sensitive zone, the construction proposed for construction of building for rehabilitation may not be permissible legally. In response to the said concerns, in the affidavit filed today it has been stated by the State that the standing committee of National Board for Wild Life in its meeting held on 21st December, 2024 has taken a decision that State Government shall prepare a Zonal Master Plan incorporating the provisions of eco-sensitive zone notification within a period of six months and that no projects of whatsoever nature shall be approved within the eco-sensitive zone falling in the regulated category till the approval of the Zonal Master Plan for the eco-sensitive zone. Certain other decisions have also been taken, whereby the State Government, various other authorities and the district administration have been issued certain directions including a direction for ensuring compliance of the judgment dated 26th April, 2023 passed by Hon'ble Supreme Court. The minutes of the said meeting held on 21st December, 2024 were communicated to all the members of the standing committee of

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National Board for Wild Life *vide* letter dated 9th January, 2025. In the light of the decisions taken in the aforesaid meeting of the Board for Wild Life, it has been stated by learned Advocate General that without preparation of the Zonal Master Plan for eco-sensitive zone by the State Government, it will legally not be possible; neither permissible to take up construction of building for rehabilitation. He further stated that preparation of the Zonal Master Plan, even in terms of the decision taken by the Board for Wild Life in its meeting held on 21st December, 2024 will take at least six months time. Accordingly, till the approval to Zonal Master Plan for eco-sensitive zone is accorded, no project can be approved within the eco-sensitive zone area.

3. We may notice that in respect of this land comprised in 90 acres of area, earlier the State had taken a stand that the construction activity in eco-sensitive zone is a regulated activity and under certain conditions the construction will be permissible. Having regard to the decisions taken by the Board for National Wild Life in its meeting held on 21st December, 2024, we do not find it appropriate to go into the issue as to

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whether in the wake of the provisions contained in the Notification dated 5th December, 2016, any construction as was proposed by the State was permissible and legally possible over the 90 acres of land identified by the State, which was likely to be handed over to MHADA for the purposes of the construction of building for rehabilitation of the encroachers in Sanjay Gandhi National Park. However, we are equally concerned about prolonged defiance of the judgment of the Court by the State Authorities which was rendered way back in the year 1997. We may express nothing but our dismay and astonishment that State authorities since the year 1997 have not only been lax but callous in their attitude so far as compliance of the judgment of the Court is concerned.

4. We feel it appropriate to observe at this juncture that conservation of forests or any forest area such as Sanjay Gandhi National Park is not dependent on any direction to be issued by Constitutional Courts; rather the State, its various authorities and officers are legally and constitutionally bound to protect such areas and take all such measures which the law requires. It is only when it was noticed laxity and negligence on

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the part of the State authorities and officers and State bodies were not appropriately and properly maintaining the Sanjay Gandhi national park that the Court issued directions in its judgment rendered in the year 1997. In all sincerity, not only the Courts, every citizen of the society expects the State to take all possible, permissible and serious efforts on the part of those who are mandated by the Courts directions to take certain action. However the kind of laxity which we have noticed, not only today but in our earlier orders also, on the part of the State Government speaks of lack of adequate resolve on the part of the State to implement the orders passed by the Courts as also to follow and comply with the mandates given to them by various statutory provisions.

5. It is needless to emphasize that existence of Sanjay Gandhi National Park in the midst of a city having such a vast area dense population is a gift of nature to Mumbai. We are fortunate to have such a forest spreading into an area around 97 sq.kilometers in the midst of the city, which indisputably serves so many benefits, including providing drinking water to a large portion of the population residing in Mumbai. Having

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regard to the benefits of having Sanjay Gandhi National Park in the midst of city of Mumbai, it was expected of the State Government and its officials to have taken all possible steps and measures to preserve the same and also to comply with the directions issued by the Court way back in the year 1997. The lack of efforts on the part of the State and its authorities cannot be appreciated at all.

6. At this juncture, learned Advocate General has stated that on account of non-availability of 90 acres of land for redevelopment at the moment, it has been decided by the State Government to locate other suitable pieces of lands so that construction of building for rehabilitation may be taken at the earliest. He has also stated that the concerned Collector has been instructed to conduct a survey and suggest appropriate land within a period of four weeks.

7. While noticing the aforesaid statement made by learned Advocate General on behalf of the State Government, we again express our solemn trust that within this period the Government shall come forth with the proposal identifying

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adequate land for initiating construction of the building for rehabilitation which will be only one step in ensuring the compliance of the judgment of the Court passed in the year 1997.

8. Mr. Janak Dwarkadas, learned Senior Advocate has drawn our attention to various other aspects leading to non-compliance and defiance of the judgment of the Court. He has stated that so far as protection of Sanjay Gandhi National Park from further encroachment is concerned, there have been decisions in past by the authorities, where the authorities themselves have acknowledged the need of the entire area being fenced. He has also stated that even some work has also been done in that direction, however, fencing still remains incomplete. We accordingly direct and expect that by the next date of listing of this matter, the State Government shall prepare a complete project and shall also accord requisite administrative and financial sanctions for the purposes of appropriately fencing the entire area of Sanjay Gandhi National Park.

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9. Certain apprehension has been expressed at this juncture that fencing of the entire area may not be possible on account of encroachments and on account of certain boundary disputes. We direct that all efforts shall be made to resolve all such issues and in the meantime, if any such issue still remains to be resolve fully and finally, the proposal to fence the park shall be made in such a way that those disputed areas may be tentatively fenced which shall be subject to final fencing on resolution of the dispute.

10. Mr. Janak Dwarkadas, learned Senior Advocate has also submitted that it is not only that encroachers are residing in various illegally raised hutments but even certain small commercial installments are also running. Removal of encroachment in a situation where the encroachers have certain statutory rights of rehabilitation may also be looked into and for the said purpose we direct that a thorough survey of all the encroachers be conducted in the park and those who are not found covered by cut off date for the purpose of

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rehabilitation shall immediately be removed and for the said purpose all possible legal steps shall be taken by the authorities concerned.

11. While conducting the survey of the encroachment and preparing the report on the said basis, the agency/authority/officer entrusted to conduct the survey shall also note if any ready mix concrete plant (RMC) is operating within the boundaries of Sanjay Gandhi National Park and if any such activity is found, the same shall be reported to the authority concerned, who shall take action against the plant, if it is not legally permissible to be run there.

12. Our attention has been drawn to the order dated 7th May, 1997 passed in Writ Petition No.305 of 1995, whereby it was directed *inter-alia* that in respect to the encroachers whose names appear on the electoral rolls prepared with reference to 1st January, 1995 or any date prior thereto and who continue to live in the same structure, the State Government shall within 18 months relocate those persons outside the boundaries of the Sanjay Gandhi National Park and thereafter demolish the

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structures occupied by them. The said observations/directions were echoed in the final judgment and order passed by the Court dated 15th September, 2003. In paragraph 177 thereof, it has been observed as under :-

"177. It is further clear from direction (a) which provides for preparation of maps of SGNP Division. The said direction related to the areas and boundaries of the SGNP Division. It is also clear from direction which provides for relocation of slum dwellers residing within SGNP Division and whose names appear on electoral rolls prepared as on 1st January, 1995 or any date prior thereof and who continued to live in the same structure."

13. Having regard to the aforesaid aspects, this Court while finally deciding the PIL Petition clearly observed that the benefit of relocation will be available and will be extended only to those encroachers who according to the authorities, were eligible encroachers i.e. whose names appeared in the electoral rolls as on 1st January, 1995 or before the said date. The observations made in this regards in paragraph 213 of the judgment dated 15th September, 2003 is extracted herein below :-

"213. Before parting with the matters, we may observe that as per order dated July 17, 1999, the eligible encroachers were required to make payment of Rs.7,000/- in four instalments for getting re-location. No doubt, several eligible encroachers had not paid the said amount either because, according to them, they were in legal and lawful possession of the huts/houses and hence, they were not required to

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pay the said amount or because of the fact that this Court was seized of the matter. Many of them have also filed substantive petitions. Since we are finally deciding all the members, it would be appropriate if the respondent-authorities will keep this fact in mind, consider and construe the direction of this Court in letter and spirit and give three months time from today so that such eligible encroachers would be able to pay the amount as per the order dated 17th July, 1999. We may, however, clarify that the above benefit will be available and will be extended only to those slum-dwellers who, according to the respondent-authorities, were "eligible encroachers" i.e. whose names appeared in the electoral rolls as on 1st January, 1995 or before that day."

14. Learned Advocate General, however, has stated that by a subsequent decision the State Government has extended the cut off date for the purposes of extending the benefit of rehabilitation of slum dwellers to the year 2011. The said decision may not be applicable so far as rehabilitation of the encroachers in Sanjay Gandhi National Park is concerned, however, on the request of learned Advocate General, we permit him to address the Court on the said issue on the next date.

15. We take note of two affidavits filed today, the one by the Additional Chief Secretary, Forest Department of the State Government and the other by the Additional Chief Secretary, Housing Department, wherein while expressing unconditional

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apology to the Court, these officers have undertaken and assured the Court that they shall take all effective and immediate steps for compliance of orders passed by this Court in relation to Sanjay Gandhi National Park from time to time. The affidavits further state that the officers shall assess compliance of the order passed by this Court from time to time and in co-ordination with the Revenue Department, Forest Department, Urban Development Department or any other department and if required with the intervention of the Chief Secretary, shall prepare the entire plan of action for compliance of the orders of the Court. The assurances have also been given by these two officers to the Court that the steps for compliance of the orders will be taken urgently.

16. The Court accepts and records the aforesaid undertakings and assurances given by the officers and expresses its hope and trust that not only these two officers but the entire State machinery shall abide by the orders of the Court and ensure that Sanjay Gandhi National Park is restored as far as possible to its original shape and becomes insulated from any kind of encroachment in future.

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17. An affidavit by a competent officer on behalf of the State shall be filed by the next date of listing giving details of the steps which may be taken during the period prior to next listing of the matter. For the purposes of filing the affidavit under this order on behalf of the State authorities in different departments and also for filing such future affidavits on behalf of the State, the Chief Secretary shall nominate a competent officer well versed with the facts from any appropriate department, who shall swear in the affidavits on the basis of inputs to be provided by the different departments. We also require that before any such affidavit is filed by the State authorities, the same shall be vetted personally by the Chief Secretary and only then it shall be filed in the Court.

18. Stand over to **3rd March, 2025**. To be placed **high on board**.

[AMIT BORKAR, J.]

[CHIEF JUSTICE]

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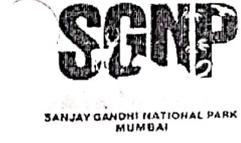




महाराष्ट्र शासन
वनविभाग

परिक्षेत्र वन अधिकारी येऊर
संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांचे कार्यालय

पोखरण रोड, नं.१, उपवन ठाणे (पश्चिम) ४००६०६
दुरध्वनी नंबर-०२२-२५८५३५८५ Email.rfoyeur@yahoo.com



जा.क्र. अ/कक्ष-2/येऊर/जमिन/1280/ सन 2024-25 येऊर, दिनांक- 30/01/2025.

प्रति

मा. उप संचालक (उत्तर) येऊर
संजय गांधी राष्ट्रीय उद्यान, बोरीवली.

विषय-पर्यावरण संवेदनशिल क्षेत्रात असलेल्या कंपनी व आरएमसी प्लॅन्ट बाबत. (जे.कुमार इन्फ्रास्ट्रक्चर
गायमुख, जि. ठाणे)

संदर्भ-मा.उच्च न्यायालय, मुंबई यांचेकडील PUBLIC INTEREST LITIGATION NO. 48 OF 2023 WITH
INTERIM APPLICATION (L) NO.31290 OF 2024, WITH CONTEMPT PETITION (L)
NO.9237 OF 2023 IN WRIT PETITION NO.305 OF 1995 मध्ये दिनांक- 14/01/2025 रोजी पारीत
केलेले आदेश.

महोदय,

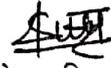
उपरोक्त संदर्भान्वये मा. उच्च न्यायालय, मुंबई यांनी दिनांक- 14/01/2025 रोजी पारीत केलेले असून, सदर
आदेशामध्ये परिच्छेद क्रमांक- 11 येथे खालीलप्रमाणे नमुद केले आहे.

अतिक्रमण सर्वेक्षण करताना आणि त्या आधारावर अहवाल तयार करताना, सर्वेक्षण करण्यासाठी
सोपविण्यात आलेली एजन्सी/प्रधिकरण/अधिकारी संजय गांधी राष्ट्रीय उद्यानाच्या हद्दीत कोणताही रेडीमिक्स
कॉक्रीट प्लांट (आएमसी) कार्यरत आहे का देखील लक्षात घेईल आणि जर अशी कोणतीही कृती आढळली तर,
संबंधित अधिका-याला कळविले जाईल, जो प्लांट तेथे चालवण्यास कायदेशिररित्या परवानगी नसल्यास,
त्याविषय कारवाई करेल, असे आदेश पारीत केले आहेत.

त्या अनुषंगाने परिमंडळ वनअधिकारी, चेणा यांचेकडील पत्र क्रमांक- 87 दिनांक- 29/01/2025 अन्वये, या
कार्यालयास अहवाल सादर केला असून, तो खालीलप्रमाणे आहे.

दिनांक- 28/01/2025 रोजी, परिमंडळ स्टाफसह ओवळा राखीव वन जुना सर्वे क्रमांक- 289 (नवीन सर्वे
क्रमांक- 16) या क्षेत्रात फिरती करताना, मौजे भाईंदर मालकी नवीन सर्वे क्रमांक- 17,18 व 19 या सर्वे क्रमांकांमध्ये
जे.कुमार इन्फ्रास्ट्रक्चर या नावाची मॅट्रो रेल्वेकरीता गार्डर बनविण्याची कंपनी तसेच आरएमसी प्लॅन्ट चालू असल्याचे
दिसून येत आहे. सदर कंपनी व आरएमसी प्लॅन्ट पर्यावरण संवेदनशिल क्षेत्रात येत आहे.

सदरचा अहवाल महिती व उचित कार्यवाहीसाठी सविनय सादर.


e/c वनपरिक्षेत्र अधिकारी
येऊर

OFFICE OF THE
RFO Yella Serivali
Inward No. 1121
Date: 29/01/2025

परिमंडळ वन अधिकारी, चेणा यांचे कार्यालय ता.जि.ठाणे

जा.क्र. /कक्ष-2/येऊर/जमिन/ 87 / सन 2024-25 चेणा दिनांक-29 /01/2025.

प्रति

मा.परिक्षेत्र वनअधिकारी
येऊर

विषय :- पर्यावरण संवेदनशिल क्षेत्रात असलेल्या कंपनीबाबत. (जे.कुमार इन्फ्रास्ट्रक्चर
गायमुख.जि.ठाणे)

महोदय,

विषयांकित प्रकरणी दिनांक- 28/01/2025 रोजी, परिमंडळ स्टाफसह ओवळा राखीव वन जुना सर्वे क्रमांक- 289 (नवीन सर्वे क्रमांक- 16) या क्षेत्रात फिरती करताना, मौजे भाईदर मालकी नवीन सर्वे क्रमांक- 17,18 व 19 या सर्वे क्रमांकांमध्ये जे.कुमार इन्फ्रास्ट्रक्चर या नावाची मॅट्रो रेल्वेकरीता गर्डर बनविण्याची कंपनी तसेच आरएमसी प्लॅन्ट चालू असल्याचे दिसून येत आहे.

सदर कंपनी व आरएमसी प्लॅन्ट पर्यावरण संवेदनशिल क्षेत्रात येत आहे. सदरचा अहवाल माहिती व उचित कार्यवाहीसाठी सविनय सादर.


परिमंडळ वनअधिकारी
चेणा



महाराष्ट्र शासन
वन विभाग

उप संचालक (उत्तर) येऊर, संजय गांधी राष्ट्रीय उद्यान, बोरीवली

Pokharan road No. 1 Upavan Thane (West) 400606 Email Id- ddnysgnp@gmail.com

जा.क्र. कक्ष-१/जमीन/उ.सं.(उ)येऊर/५१०/सन २०२४-२५
प्रति,

दि.३०/०९/२०२५

मा. उपवनसंरक्षक (प्रा.)
ठाणे वनविभाग ठाणे
तथा
सदस्य सचिव
सं.गां.रा.उ. इको. सेन्सीटिव्ह झोन देखरेख समिती

विषय - पर्यावरण संवेदनशिल क्षेत्रात असलेल्या कंपनी व आरएमसी प्लॅन्ट बाबत (जे.कुमार इन्फ्रास्ट्रक्चर चेणा, जि.ठाणे)

संदर्भ - १. मा.उच्च न्यायालय, मुंबई यांचेकडील PUBLIC INTEREST LITIGATION NO. ४८ OF २०२३ WITH INTERIM APPLICATION (L) NO.३९२९० OF २०२४, WITH CONTEMPT PETITION (L) NO.९२३७ OF २०२३ IN WRIT PETITION NO.३०५ OF १९९५ मध्ये दिनांक- १४/०९/२०२५ रोजी पारीत केलेले आदेश.
२. वनपरिक्षेत्र अधिकारी येऊर यांचेकडील पत्र जा.क्र.अ/कक्ष-२/येऊर/जमीन/१२७९ दि.३०/०९/२०२५

उपरोक्त संदर्भान्वये मा. उच्च न्यायालय, मुंबई यांनी दिनांक- १४/०९/२०२५ रोजी पारीत केलेले असून, सदर आदेशामध्ये परिच्छेद क्रमांक- ११ येथे खालीलप्रमाणे नमुद केले आहे.

"अतिक्रमण सर्वेक्षण करताना आणि त्या आधारावर अहवाल तयार करताना, सर्वेक्षण करण्यासाठी सोपविण्यात आलेली एजन्सी/प्रधिकरण/अधिकारी संजय गांधी राष्ट्रीय उद्यानाच्या हद्ददीत कोणताही रेडीमिक्स कॉक्रीट प्लांट (आएमसी) कार्यरत आहे का देखील लक्षात घेईल आणि जर अशी कोणतीही कृती आढळली तर, संबंधित अधिका-याला कळविले जाईल, जो प्लॅन्ट तेथे चालवण्यास कायदेशिररित्या परवानगी नसल्यास, त्याविरोध कारवाई करेल, असे आदेश पारीत केले आहेत."

त्या अनुषंगाने वनपरिक्षेत्र अधिकारी, येऊर यांनी संदर्भ क्र.२ अन्वये या कार्यालयास अहवाल सादर केला आहे. मौजे चेणा पश्चिम खाजगी मालकी सर्वे क्रमांक- १०१ (नवीन सर्व्हे क्र.१०५,१०६,११३,१२२,१२५, १३९,१४०,१४३,१४४,१४५,) या सर्व्हे क्रमांकांमध्ये जे.कुमार इन्फ्रास्ट्रक्चर या नावाची मेट्रो रेल्वेकरीता गार्डर बनवण्याची कंपनी तसेच आरएमसी प्लॅन्ट चालू आहे. तसेच सदर कंपनी व आरएमसी प्लॅन्ट हा संजय गांधी राष्ट्रीय उद्यानाच्या पर्यावरण संवेदनशिल क्षेत्रात येत असल्याचे नमूद केले आहे.

सदर उपरोक्त नमूद सर्व्हे क्रमांकांच्या क्षेत्रात मेट्रो रेल्वेकरीता गार्डर बनवण्याची कंपनी तसेच आरएमसी प्लॅन्ट चालू करण्यापुर्वी सं.गां.रा.उ. इको. सेन्सीटिव्ह झोन देखरेख समिती परवानगी घेतली अथवा कसे? याबाबत पडताळणी व पुढील आवश्यक कार्यवाही करण्यासाठी सविनय सादर


(प्रदिप पाटील)

उप संचालक (उत्तर) येऊर
संजय गांधी राष्ट्रीय उद्यान
बोरीवली

प्रतिलिपी:- मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांसकडे माहितीस्तव सादर.



महाराष्ट्र शासन

वनविभाग

परिक्षेत्र वन अधिकारी येऊर

संजय गांधी राष्ट्रीय उद्यान, बोरीवली सांघे कार्यालय

पोखरण रोड, न. १, लक्ष्मण ठाणे (परिसर) ४००६०६

दुरध्वनी नंबर-०२२-२५२५३५८५ Email: jaypur@mah.nic.in



जी.क्र. अ/कक्ष-२/येऊर/जमिन/ १२५१/ वन २०२४-२५ येऊर, दिनांक ३०/०१/२०२५

प्रति

मा. उप संचालक (उत्तर) येऊर
संजय गांधी राष्ट्रीय उद्यान, बोरीवली.

विषय-पर्यावरण संवेदनशील क्षेत्रात असलेल्या कंपनी व आरएमसी प्लॅन्ट बाबत. (जे.कुमार इन्फ्रास्ट्रक्चर
चेणा, जि. टाणे)

संदर्भ-मा उच्च न्यायालय, मुंबई यांचकडून PUBLIC INTEREST LITIGATION NO. 48 OF 2023 WITH
INTERIM APPLICATION (I) NO.31290 OF 2024, WITH CONTEMPT PETITION (I)
NO.9237 OF 2023 IN WRIT PETITION NO.305 OF 1995 मध्ये दिनांक 14/01/2025 रोजी पारित
केलेले आदेश.

महोदय,

उपरोक्त संदर्भान्वये मा. उच्च न्यायालय, मुंबई यांनी दिनांक 14/01/2025 रोजी पारित केलेले असून, सदर
आदेशामध्ये परिच्छेद क्रमांक 11 येथे खालीलप्रमाणे नमूद केले आहे.

आंतक्रमाण सर्वेक्षण करताना आणि त्या आधारावर अहवाल तयार करताना, सर्वेक्षण करणाऱ्यासाठी
सोपविण्यात आलेली एजन्सी/प्रधिकरण/अधिकारी संजय गांधी राष्ट्रीय उद्यानाच्या हद्दीत कोणत्याही रेडीअरस
कॉन्क्रीट प्लॉट (आएमसी) कार्यरत आहे वगैरे देखील लक्षात घेवून आणि जर अशी कोणतीही कृती आढळली तर
संबंधित अधिकार्याला कळविले जाईल, या प्लॉट तेथे चालवण्यास क्षयदेशिरित्या परवानगी नसल्यास,
त्याविरुद्ध वारवाह करणे, असे आदेश पारित केले आहेत.

त्या अनुषंगाने परिमंडळ वनअधिकारी, चेणा यांचकडून पत्र क्रमांक ३४ दिनांक २९/०१/२०२५ अन्वये शा
कार्यालयास अहवाल सादर केला असून, तो खालीलप्रमाणे आहे.

दिनांक २४/०१/२०२५ रोजी, परिमंडळ स्टाफकडून चेणा परिसर राष्ट्रीय वन खंड क्रमांक १०१ या क्षेत्रात
फिरती करताना, भोजे चेणा मातकी नवीन सर्वे क्रमांक १०५,१०६, ११३, १२२, १२५, १३९, १४०, १४३, १४४, १४६
इत्यादी या सर्व क्रमांकांमध्ये जे.कुमार इन्फ्रास्ट्रक्चर या नावाची गेटो रेल्वेकरीता गडद बनावण्याची कंपनी वारंदा
आरएमसी प्लॅन्ट चालू असल्याचे निदान वत आहे. सदर कंपनी व आरएमसी प्लॅन्ट पर्यावरण संवेदनशील क्षेत्रात वगैरे
आहे. सदरचा अहवाल महिती व उचित कार्यवाहीसाठी सादर करत आहे.

वनपरिक्षेत्र अधिकारी

येऊर

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 5th December, 2016

S.O. 3645(E).—Whereas, a draft notification, declaring Eco-sensitive Zone around Sanjay Gandhi National Park, Borivali in Mumbai of Maharashtra State, was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 229(E), dated the 22nd January, 2016, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said notification were made available to the public on the 22nd January, 2016;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the Sanjay Gandhi National Park (hereinafter referred to as the National Park) is a unique habitat enclosed in the metropolis of Mumbai and is located in the Thane and Mumbai District of Maharashtra State between N 19° 8.8" to 19° 21" latitude and E 72° 53" to 72° 58" longitudes;

AND WHEREAS the National Park is home to a number of endangered species of flora and fauna and harbours approximately 1300 species of flowering plants, 45 species of mammals, 43 species of reptiles, including 38 species of snakes, 12 species of amphibians, 300 species of birds, 150 species of butterflies;

AND WHEREAS, the area is known for mammalian species such as Leopard (*Panthera pardus*), Wild Boar (*Sus sp*), Four Horned Antelope (*Tetracerus quadricornis*), Blacknaped Hare, Wild Cat (*Felis chaus*), Jackal (*Canis aureus*), and Porcupine (*Hystrix indica*) and also harbours many bird species such as Peacock (*Pavo cristatus*), Lesser Grebe, Purple Heron (*Ardea purpurea*), Smaller Egret, Lesser Whistling Teal, Pariah Kite, Bulbul and many reptiles are also found in the National Park including snakes as Indian Cobra and Viper;

AND WHEREAS, the vegetation of the area ranges from littoral forests to western sub-tropical hill forests and as per the revised classification of Indian Forest Types by Champion and Seth, the National Park has Southern Tropical Moist Mixed Deciduous Forest and Western Sub Tropical Hill Forest and some of the tree species are *Tectona grandis*, *Terminalia tomentosa*, *Acacia catechu*, *Adina cordifolia*, *Mitragyna parviflora*, *Pterocarpus marsupium*, *Holarrhena antidysentrica*, *Butea monosperma*, and *Diospyros melanoxylon* etc.;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the Sanjay Gandhi National Park as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW Therefore, in exercise of the power conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 100 meters to four kilometers from the boundary of Sanjay Gandhi National Park in the State of Maharashtra as the Sanjay Gandhi National Park Eco-sensitive Zone (hereinafter after referred to as Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-sensitive Zone.—(1) The Eco-sensitive Zone is spread over an area of 59.456 sq.km to an extent of 100 meters to four kilometers from the boundary of Sanjay Gandhi National Park and the boundary description of the Eco-sensitive Zone is given in **Annexure I**.

(2) The map of the Eco-sensitive zone along with latitude and longitude is included in **Annexure II**.

(3) The list of the villages falling within Eco-sensitive Zone is included in **Annexure III**.

2. Zonal Master Plan for Eco-sensitive Zone.—(1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this

notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

- (2) The said Plan shall be approved by the Competent Authority in the State Government.
- (3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-
 - (i) Environment;
 - (ii) Forest;
 - (iii) Urban Development;
 - (iv) Tourism;
 - (v) Municipal;
 - (vi) Revenue;
 - (vii) Agriculture;
 - (viii) Maharashtra State Pollution Control Board;
 - (ix) Irrigation;
 - (x) Public Works Department;

for integrating environmental and ecological considerations into it.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

3. Measures to be taken by State Government.—The State Governments shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**—Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands, including the lands included in the category of the no development zones in the Development Plan of the adjoining cities, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 10, 16, 22, 32 and 35 in column (2) of the Table in paragraph 4, namely:-

- (i) Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities;
- (ii) Widening and strengthening of existing roads, construction of new roads and other infrastructure works such as Mumbai metro rail, etc.;

- (iii) Renovation and augmentation and upgradation of civic amenities including creation of infrastructure for water supply and storage and other civic amenities, including augmentation and upgradation of existing transmission lines, telecommunication towers, etc and establishment of new underground transmission cables and communication cables, etc;
- (iv) Small scale industries not causing pollution,
- (v) Rainwater harvesting, and
- (vi) Cottage industries including village industries, convenience stores, local amenities, public utility and community buildings;

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or such unproductive agricultural areas.

(2) **Natural Springs.**—The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) Tourism.—

(a) The activity relating to tourism within the Eco-sensitive Zone shall be as per the Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Maharashtra in consultation with Department of Revenue and Forests, Government of Maharashtra.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within one kilometer from the boundary of the Sanjay Gandhi National Park or the extent of Eco-sensitive Zone, whichever is nearer, except for accommodation for temporary structures for tourists related to Eco-friendly tourism activities;

Provided that beyond one kilometer from the boundary of protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for Eco-tourism facilities as per Zonal Master Plan;

(iii) till the Zonal Master Plan is approved, development for eco-tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**—All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, water bodies, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and

conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**—Buildings, structures, artifacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

Noise pollution.—The Environment Department of the State Government or Maharashtra State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of The Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(6) **Air pollution.**—The Environment Department of the State Government or Maharashtra State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Discharge of effluents.**—The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.**—Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Solid Waste Management Rules, 2016 published by the Government of India, Ministry of Environment and Forests and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**— The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India. Ministry of Environment, Forest and Climate Change vide Notification number GSR 343 (E), dated the 28th March, 2016 as amended from time to time.

(11) **Vehicular traffic.**—The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial Units.**—

(a) No establishment of new wood based Industries within the proposed Eco-sensitive Zone shall be permitted except the existing wood based Industries set up as per the Law.

(b) No establishment of any new Industry causing water, air, soil, noise pollution within the proposed Eco-sensitive Zone shall be permitted.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.—All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986), and the rules made thereunder and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Remarks
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of bona fide local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal use. The license/lease of existing mines and stone crushers shall not be extended. If license violates the existing rules under different Acts, the license will be terminated. The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Setting up of saw mills.	No new or expansion of any existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of Industries causing water or air or soil or noise pollution	No new or expansion of polluting Industries in the Eco-sensitive Zone shall be permitted
4.	Establishment of hydroelectric projects and thermal power plants	Prohibited (except as otherwise provided) as per applicable laws.
5.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
7.	New wood based industry.	Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue unless prohibited under any law for the time being force
8.	New encroachments and their regularization.	Encroachments of all kinds shall be prohibited.
9.	Lease out of submergence areas by irrigation department.	Total ban on lease for farming, fishing or any other activity in the submergence area, not related to the stated purpose (water supply & ancillary works thereto) of the lakes and tanks.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted, within one kilometer of the boundary of the Protected Area or the extent of Eco-sensitive Zone whichever is nearer, except related to eco-friendly tourism activities:

S. No.	Activity	Remarks
		<p>Provided that beyond one km. from the boundary of the Sanjay Gandhi National Park area and up to the extent of the Eco-sensitive Zone, all new eco-tourism activities or expansion of existing activities shall be in conformity with the Zonal Master Plan.</p>
11.	Construction activities.	<p>Construction shall be permitted within the Eco-sensitive Zone as per the provisions of the approved Development Plan and other applicable rules and regulation under the Maharashtra Regional and Town Planning Act:</p> <p>Provided that the under construction/renovation of commercial buildings including group housing societies, offices, and services such as Information Technology/Information Technology Enabled Services, Parks, Roads, Power Transmission lines and cables, Telecommunication Towers and cables, Sewage lines, civic amenities, etc., and new construction projects such as Mumbai Metro Rail Shed, and creation of new civic amenities such as water supply related infrastructure and facilities and Operation & Maintenance of infrastructure, facilities of civic amenities sanctioned by concerned Local Self Government under approved Development Plan under the Maharashtra Regional and Town Planning Act, may be permitted within ESZ subject to applicable rules and regulations.</p> <p>Provided further that commercial redevelopment, reconstruction, repairs of existing structures which includes group housing societies, sanctioned by concerned Local Self Government under approved Development Plan under the Maharashtra Regional and Town Planning Act, may be allowed within Eco-sensitive Zone subject to applicable rules and regulations</p> <p>Provided further that the commercial redevelopment reconstruction, repairs of existing structures which includes group housing societies, sanctioned by concerned Local Self Government under approved Development Plan under the Maharashtra Regional and Town Planning Act, may be allowed within the Eco-sensitive Zone subject to applicable rules and regulations.</p> <p>The construction activity related to small scale industries not causing pollution shall be permitted as per applicable rules and regulations, if any, with the prior permission from the competent authority.</p> <p>The Approved Development Plan shall be in conformity with the Zonal Master Plan taking into consideration the conservation aspects of the Eco-sensitive Zone.</p>
12.	Felling of trees.	<p>There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p>

S. No.	Activity	Remarks
		The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
13.	Commercial water resources including ground water harvesting.	The extraction of surface water and ground water shall be permitted only for bona fide agricultural use and domestic consumption of the occupier of the land. Extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned regulatory authority: The construction activities of water supply infrastructure facilities of Municipal Corporation/Council related to maintenance, rehabilitation and augmentation are permitted. No extraction of surface water or ground water shall be permitted; however sale of bottled water, water in containers and tankers for the requirement as applicable shall be permitted. Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
14.	Erection of electrical cables and telecommunication towers.	Regulated as per applicable laws. Construction/Augmentation and renovation of Power Transmission lines and cables, Telecommunication Towers and cables is permitted. New underground cabling is promoted.
15.	Fencing of existing premises of hotels and lodges.	Regulated as per applicable laws. A tall fence shall be erected over the existing boundary wall of the Sanjay Gandhi National Park.
16.	Widening and strengthening of existing roads, bridges, infrastructure and construction of new roads, public utility or community buildings.	Shall be done as per applicable laws to these activities without adverse impact within the Eco-sensitive Zone.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
18.	Introduction of exotic species.	Regulated as per applicable laws.
19.	Protection of hill slopes and river banks.	Regulated as per applicable laws.
20.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes shall be in accordance with the applicable regulations
21	Commercial Sign boards and hoardings.	Regulated as per applicable laws.
22.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco- Sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.

S. No.	Activity	Remarks
23.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	No collection centre shall be permitted within hundred metres from the boundary of Wild Life Sanctuary or National Park
24.	Air and vehicular pollution.	Regulated as per applicable laws.
25.	Use of polythene bags by shopkeepers.	Regulated as per applicable laws.
26.	Drastic Change of Agriculture systems.	Regulated as per applicable laws.
27.	Commercial use of firewood.	Regulated (except as otherwise provided) as per applicable laws.
28.	Undertaking activities related to tourism such as over-flying the National Park Area by aircraft, hot-air balloons, drones, etc.	Regulated (except as otherwise provided) as per applicable laws.
29.	Solid Waste Management.	Regulated (except as otherwise provided) as per applicable laws.
30.	Eco-Tourism.	Regulated (except as otherwise provided) as per applicable laws.
Promoted Activities		
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws
32.	Rain water harvesting.	Shall be actively promoted.
33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Cottage industries including village industries, convenience stores, local amenities, public utility and community buildings.	Shall be actively promoted.
36.	Use of renewable energy sources.	Bio gas, solar light etc. to be promoted
37.	Agro-Forestry.	Shall be actively promoted
38.	Skill Development.	Shall be actively promoted
39.	Environment Awareness.	Shall be actively promoted

5. **Monitoring Committee.**— (1) The Central Government for effective monitoring of the Eco-sensitive Zone, hereby constitutes a Monitoring Committee, which shall comprise of the following, namely:-

- (a) Municipal Commissioner/ Additional Municipal Commissioner, - Chairman
Municipal Corporation of Greater Mumbai (MCGM).
- (b) Chief Conservator of Forests and Director, Sanjay Gandhi - Member
National Park.

- | | | | |
|-----|---|---|------------------|
| (c) | Additional Municipal Commissioner, Municipal Corporation of Thane | - | Member |
| (d) | Deputy Collector Mumbai Suburban District. | - | Member |
| (e) | Deputy Collector, Thane District | | Member |
| (f) | Deputy Collector, Palghar District | - | Member |
| (g) | One representative of Non Governmental Organisation working in the field of environment to be nominated by the Government of Maharashtra for a term of one year in each case. | - | Member |
| (h) | One expert in the area of ecology and environment to be nominated by the Government of Maharashtra | - | Member |
| (i) | Regional Officer, Maharashtra State Pollution Control Board, Mumbai/Thane. | - | Member |
| (j) | Town Planning Officer, Mumbai/Thane/Palghar. | - | Member |
| (k) | Assistant Conservator of Forest (L.R.P.) Thane. | - | Member |
| (l) | Member of State Biodiversity Board | - | Member |
| (m) | Deputy Conservator of Forests, Thane Forest Division | - | Member Secretary |

6. Terms of Reference

- (a) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
- (b) The tenure of the Monitoring committee is for three (3) years.
- (c) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.
- (d) The activities that are not covered in the Schedule to the notification of the Government of India, Ministry of Environment and Forest and Climate Change number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (e) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Forest Officers shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
- (f) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (g) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro forma given in Annexure IV.
- (h) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification are subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal (NGT).

Annexure I

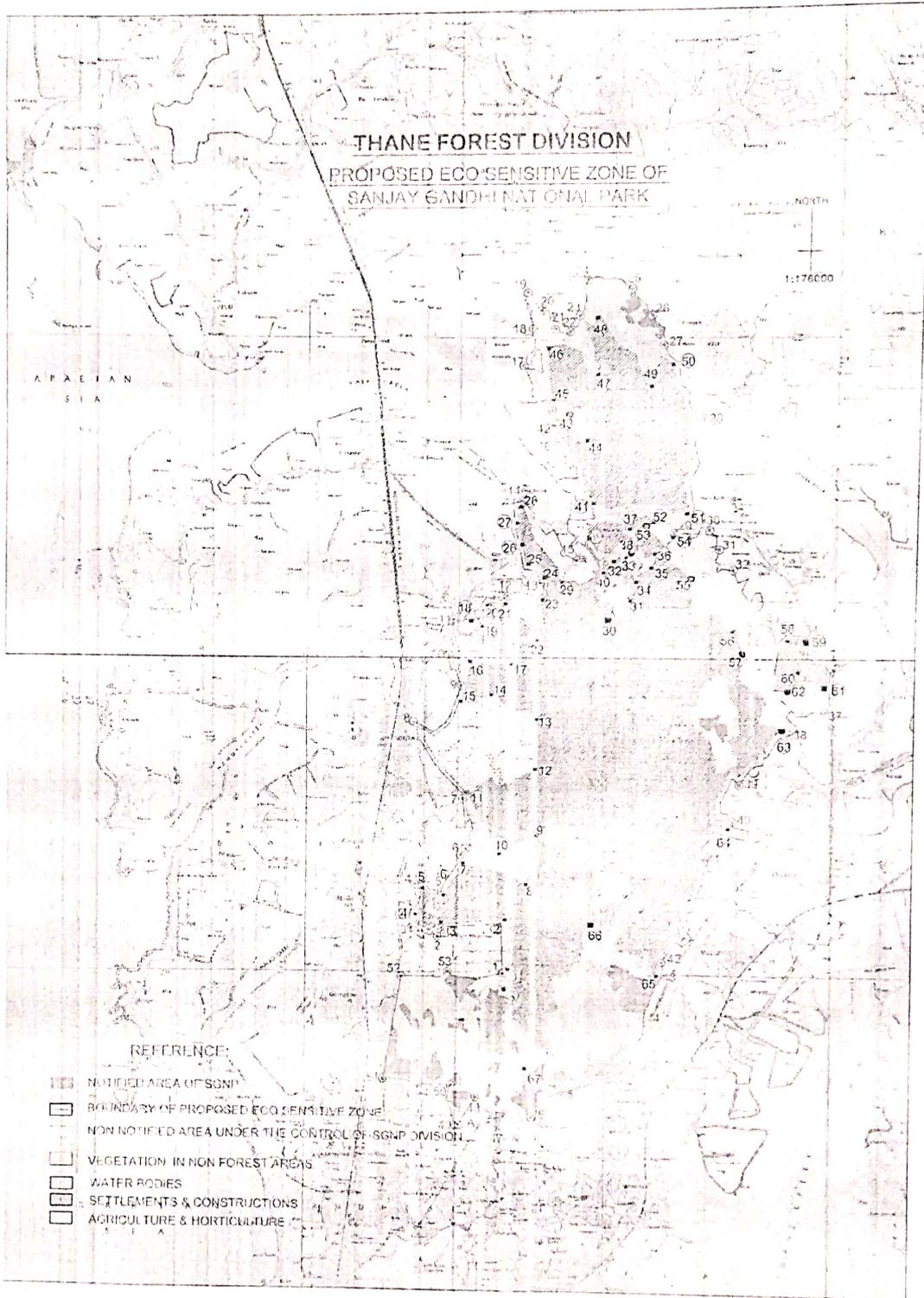
A. Description of Boundaries of proposed Eco-sensitive Zone of Sanjay Gandhi National Park

Direction	Bounded by
North	Boundary of Sasunavghar (Malji pada) Nala. [Latitude 19020'48.91"N] [Longitude 72053'32.47"E]
East	Boundary of Nagle (pt), Owala (pt.), Borivade (pt.) Vadavali (pt.), Kavesar (pt), Kolshet (pt.), Manpada (pt.), Majiwada (pt.), Pachpakhadi (Pt.), Mulund (Pt.), Nahur (Pt.), Clerabad (Pt.), Vihar. [Latitude 19014'39.38"N] [Longitude 72053'11.73"E]
South	Area of Aarey Dairy Division Boundary. Villages Sai (Pt.). [Latitude 19007'45.13"N] [Longitude 72052'46.89"E]
West	Area of Aarey Dairy Division Boudary, Malad (Pt.), Akurli (pt.), Poisar (Pt.), Magathane (Pt.), Kanheri (Pt.), Dahisar(Pt.), Kashi (Pt.), Mira (Pt.), Ghodbunder (Pt.), Varsave (Pt.), Sasunavghar (Pt.) [Latitude 19013'53.22"N] [Longitude 72051'45.76"E]

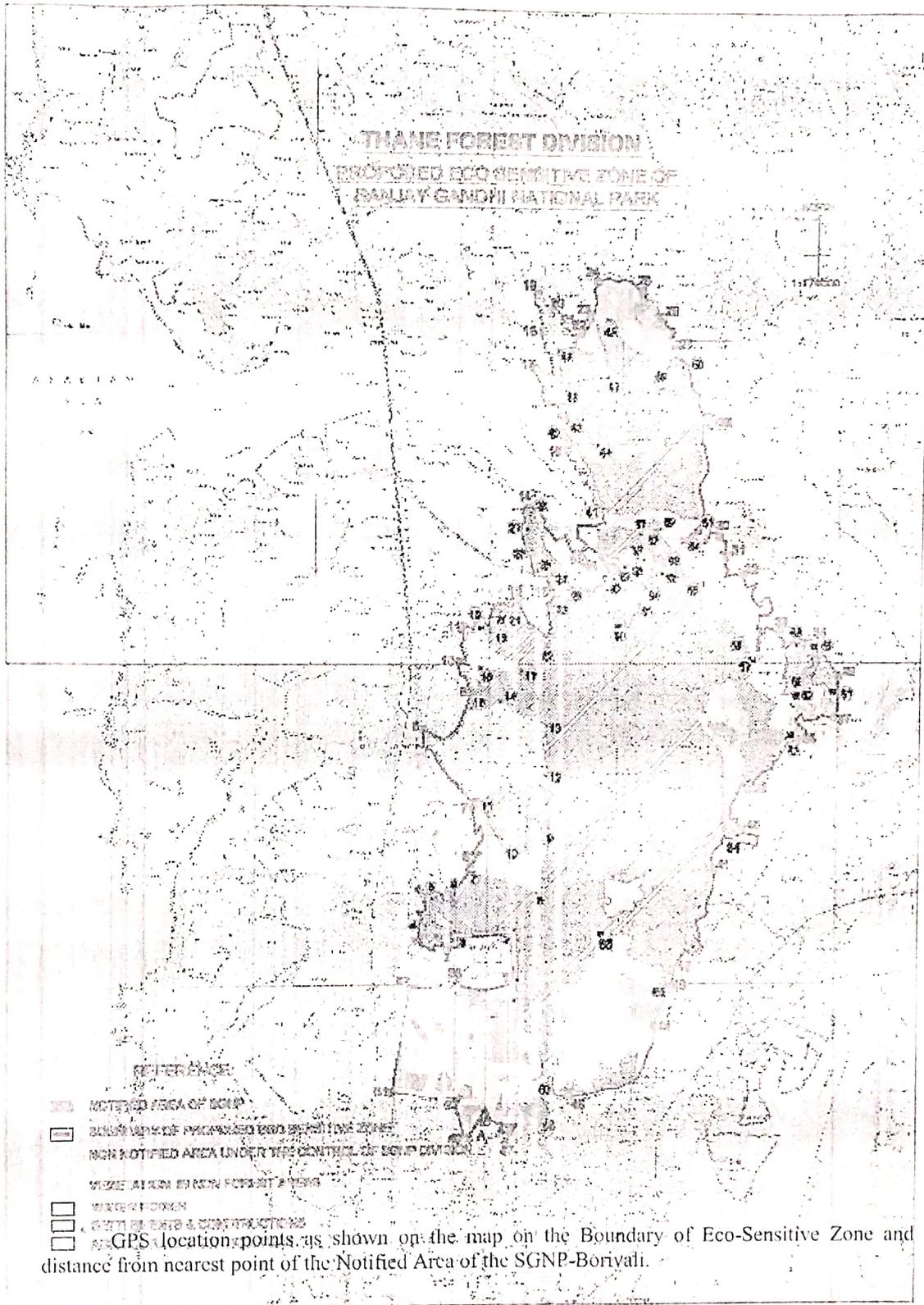
B. GPS readings of the Location points on the Boundary of Notified Area of the Sanjay Gandhi National Park,

Point No.	Latitude (North)	Longitude (East)
1	19°10'8.16"	72°53'24.20"
2	19°10'54.76"	72°53'21.39"
3	19°10'52.86"	72°52'24.25"
4	19°11'3.42"	72°51'57.48"
5	19°11'29.34"	72°52'11.50"
6	19°11'16.29"	72°52'28.47"
7	19°11'39.98"	72°52'37.72"
8	19°11'27.68"	72°53'37.85"
9	19°12'15.25"	72°53'47.49"
10	19°11'59.78"	72°53'10.39"
11	19°12'49.65"	72°52'53.93"
12	19°13'19.23"	72°53'46.01"
13	19°14'6.58"	72°53'47.26"
14	19°14'30.32"	72°53'2.28"
15	19°14'24.12"	72°52'29.69"
16	19°15'2.33"	72°52'41.47"
17	19°14'58.68"	72°53'22.63"
18	19°15'36.10"	72°52'41.70"
19	19°15'37.22"	72°52'50.51"
20	19°16'1.54"	72°52'58.31"
21	19°16'5.97"	72°53'10.06"
22	19°15'26.30"	72°53'45.42"
23	19°16'17.91"	72°53'50.70"

Point No.	Latitude (North)	Longitude (East)
24	19°16'45.43"	72°53'28.84"
25	19°16'57.91"	72°53'23.54"
26	19°17'11.76"	72°53'25.25"
27	19°17'11.02"	72°53'33.71"
28	19°17'35.83"	72°53'25.07"
29	19°16'11.23"	72°54'17.76"
30	19°15'52.51"	72°55'11.79"
31	19°16'9.14"	72°55'26.93"
32	19°16'36.03"	72°55'2.82"
33	19°16'41.23"	72°55'15.57"
34	19°16'22.88"	72°55'24.78"
35	19°16'34.36"	72°55'42.66"
36	19°16'47.70"	72°55'44.04"
37	19°17'7.19"	72°55'16.90"
38	19°16'43.05"	72°55'18.63"
39	19°17'5.25"	72°54'34.73"
40	19°16'25.43"	72°54'50.96"
41	19°17'27.38"	72°54'40.61"
42	19°18'42.31"	72°53'57.51"
43	19°19'0.11"	72°54'12.05"
44	19°18'34.46"	72°54'30.47"
45	19°19'8.68"	72°53'56.70"
46	19°20'3.00"	72°53'50.52"
47	19°19'36.40"	72°54'40.11"
48	19°20'28.82"	72°54'38.73"
49	19°19'23.77"	72°55'34.30"
50	19°19'44.11"	72°55'58.89"
51	19°17'22.34"	72°56'13.89"
52	19°17'18.29"	72°55'37.79"
53	19°16'49.75"	72°55'45.22"
54	19°17'7.38"	72°56'1.54"
55	19°16'15.25"	72°56'19.81"
56	19°15'17.36"	72°57'3.70"
57	19°14'24.40"	72°57'40.96"
58	19°15'21.93"	72°57'36.87"
59	19°15'33.26"	72°58'10.71"
60	19°14'50.47"	72°58'3.69"
61	19°14'30.88"	72°58'29.70"
62	19°14'8.58"	72°57'32.63"
63	19°13'55.19"	72°57'53.22"
64	19°12'21.27"	72°56'58.75"
65	19°9'58.36"	72°55'43.04"
66	19°10'52.55"	72°54'41.24"
67	19°8'32.17"	72°53'37.74"
68	19°9'49.24"	72°53'22.17"



Map of proposed Eco-sensitive Zone



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GPS location points as shown on the map on the Boundary of Eco-Sensitive Zone and its distance from nearest point of the Notified Area of the SGNP-Borivali.

Sr. No.	Latitude (North)	Longitude (East)	Notified Boundary To ESZ
	(" ' ")	(" ' ")	Distance in meters
1	19°10'7.33"N	72°53'20.36"E	100
2	19 10 42.01	72 52 21.82	100
3	19 10 41.65	72 51 56.55	100
4	19 11 27.24	72 51 59.99	100
5	19 11 20.03	72 52 24.92	100
6	19 12 03.61	72 52 44.92	530
7	19 12 33.41	72 52 38.67	507
8	19 14 01.10	72 51 51.00	1315
9	19 14 41.89	72 52 28.62	100
10	19 15 04.87	72 52 26.54	445
11	19 15 34.25	72 52 28.24	400
12	19 16 09.27	72 53 09.77	100
13	19 16 17.51	72 53 47.27	100
14	19 17 38.17	72 53 22.57	400
15	19 16 35.7	72 54 21.79	430
16	19°18'44.12"N	72°53'54.18"E	100
17	19 19 42.19	72 53 36.70	465
18	19 20 08.69	72 53 43.42	270
19	19 20 48.96	72 53 32.00	1506
20	19 20 32.48	72 53 42.83	918
21	19 20 37.33	72 53 49.27	1029
22	19 20 14.17	72 54 02.26	300
23	19 20 16.55	72 54 19.91	232
24	19 20 40.08	72 54 31.92	400
25	19 20 56.58	72 55 11.92	1065
26	19 20 30.07	72 55 35.20	1234
27	19 20 04.68	72 55 47.52	755
28	19°18'57.47"N	72°56'23.32"E	260
29	19 17 13.36	72 55 50.05	278
30	19 16 54.85	72 56 14.70	335
31	19 17 02.18	72 56 35.87	1050
32	19 16 25.52	72 57 02.91	1300
33	19 15 30.43	72 57 22.05	500

34	19 15 31.11	72 58 06.74	100
35	19 14 59.98	72 58 06.68	100
36	19 14 44.52	72 58 29.48	100
37	19 14 15.97	72 58 14.68	610
38	19 13 49.34	72 57 51.14	100
39	19 13 10.04	72 57 12.78	100
40	19 12 28.47	72 57 03.00	100
41	19 11 49.28	72 56 35.04	100
42	19 09 54.26	72 55 46 .88	100
43	19 09 53.97	72 55 42.13	133
44	19° 9'30.55"N	72°55'36.69"E	862
45	19 08 22.37	72 54 07.46	100
46	19 08 07.10	72 53 52.00	880
47	19 07 45.34	72 53 11.68	1618
48	19 08 01.73	72 53 20.47	1053
48A	19 08 16.61	72 52 51.16	1430
49	19 07 50.02	72 52 35.15	2225
50	19 08 26.73	72 52 26.93	2060
51	19 08 31.42	72 51 19.31	4000
52	19 10 10.93	72 51 34.02	3216
53	19 10 04.35	72 52 15.28	2011

Annexure-III

A. List of village/township, inside the Eco-sensitive Zone along with 'Lat-Long' with respect of the Protected Area (Coordinates of at least one point therein)

S. No.	Villages	Latitude (North)	Longitude
1	Tusli Lake in village Tulsi	19° 11' 25.99"	72° 55' 00.72"
2	Clerabad	19° 09' 59.11"	72° 55' 42.14"
3	Mulund	19° 10' 47.09"	72° 56' 19.99"
4	Nahur	19° 10' 02.33"	72° 55' 52.84"
5	Gundgoan (Vihar Lake)	19° 10' 10.59"	72° 55' 19.52"
6	Vihar (Vihar Lake)	19° 08' 45.58"	72° 55' 22.43"
7	Kanjur	19° 08' 32.66"	72° 55' 13.80"
8	Paspoli	19° 08' 19.32"	72° 54' 26.38"
9	Saie	19° 08' 22.89"	72° 54' 31.23"
10	Area of Aarey (Dairy Development Division)	19° 09' 59.24"	72° 51' 31.90"
11	Aarey	19° 10' 04.75"	72° 52' 31.31"

S. No.	Villages	Latitude (North)	Longitude
12	Marol (Moroshi)	19° 08' 22.27"	72° 53' 37.37"
13	Malad	19° 10' 50.99"	72° 52' 54.28"
14	Akurli	19° 11' 51.86"	72° 52' 42.88"
15	Poisar	19° 12' 45.92"	72° 52' 37.54"
16	Kandivali	19° 12' 28.52"	72° 50' 38.93"
17	Magathane	19° 13' 07.72"	72° 52' 23.75"
18	Kanheri	19° 13' 52.58"	72° 51' 45.53"
19	Shimpoli	19° 13' 10.14"	72° 50' 45.17"
20	Borivali Tarf Malad	19° 14' 07.70"	72° 50' 15.02"
21	Dahisar	19° 14' 16.12"	72° 52' 22.34"
22	Kashi	19° 15' 43.13"	72° 52' 48.51"
23	Mira	19° 15' 27.70"	72° 53' 47.65"
24	Ghodbunder	19° 17' 31.44"	72° 53' 22.10"
25	Varsava	19° 16' 37.12"	72° 54' 24.26"
26	Chene	19° 16' 28.17"	72° 55' 01.30"
27	Owala (Old Village - including new village (Bhayanderpada))	19° 17' 06.44"	72° 56' 23.27"
28	Vadavali	19° 15' 28.32"	72° 57' 18.84"
29	Borivade	19° 15' 24.04"	72° 57' 35.51"
30	Kavesar	19° 15' 33.30"	72° 57' 55.78"
31	Kolshet	19° 14' 58.33"	72° 58' 28.02"
32	Manpada	19° 14' 13.46"	72° 58' 26.87"
33	Majiwada	19° 13' 43.89"	72° 57' 43.25"
34	Pachpakhadi	19° 12' 15.06"	72° 57' 15.79"
35	Yeur	19° 14' 01.49"	72° 56' 40.71"
36	Sasunavghar	19° 19' 15.85"	72° 53' 37.82"
37	Mori	19° 20' 53.73"	72° 54' 35.26"
38	Poman	19° 20' 22.36"	72° 55' 42.07"
39	Kaman	19° 20' 59.72"	72° 54' 56.78"
40	Shilottar	19° 20' 00.32"	72° 55' 46.02"
41	Nagale	19° 18' 57.18"	72° 56' 23.63"

B. Villages and survey numbers with its area included in the Eco-sensitive Zone

Sl. No.	Taluka	Name of Villages	Eco-sensitive Zone				Total (Ha.)
			Private Land Survey No.	Private Land (Ha.)	Forest land Survey no.	Forest Area (Ha.)	
1	Kurla	Mulund	377/351pt, 380pt, 247pt, 232pt, 247pt, 248pt, 249pt, 251pt, 250pt, 245pt.	18.5900	377/351pt	2.8000	21.3900
2		Nahur	150pt (17Apt), 147pt, 146pt, 155pt, 176/148, 165, 167.	15.6800	177/148pt	2.8730	18.5530
3	Borivali	Gundgoan (Vihar Lake)	Vihar Lake.	293.1100	124pt,	45.5270	338.6370
4		Vihar (Vihar Lake)	61, 62, 63, 58, Vihar Lake.	510.7900			510.7900
5		Area of Aarey Dairy Division & areas handed by Aarey to other State Departments	-	1114.7400			1114.7400
6	Borivali	Area of the Filmcity - Maharashtra Film, Stage and Cultural Development Department. (under village Aarey-pt, Saei- pt & Gundgaon pt)	1/1, 1/3 pt, 1/4pt, 188pt (124pt), 19pt.	210.8300			210.8300
7	Andheri	Marol (Moroshi)	169	97.0000	CTS Nos.	76.0000	173.0000
8	Borivali	Saie	162, 168, 6, 7, 160, 118pt, 8, 179, 9, 10, 128, 19, 18, 5, 169, 12, 15, 170, 17, 16, 173, Lake.	137.3100	19pt	3.3150	140.6250
9		Clerabad	55,56.	10.6817	57pt	0.3950	11.0767
10		Malad	239/1pt, 269, 267pt, 271, 272, 253pt, 273pt, 274pt, 275pt, 276, 277pt, 278pt, 237pt, 221pt, 227pt, 226pt, 224, 223pt, 234, 222pt, 225pt, 228pt, 233pt, Kurar village part area.	95.1200			95.1200
11		Akurli	88pt, 86pt, 87A-pt.	17.2300	87A-pt	99.7090	116.9390
12		Poisar	41pt, 42Apt.	16.1200	42/A-pt, 46	119.4910	135.6110

Sl. No.	Taluka	Name of Villages	Eco-sensitive Zone				Total (Ha.)
			Private Land Survey No.	Private Land (Ha.)	Forest land Survey no.	Forest Area (Ha.)	
13		Magathane	148pt, 80, 88pt, 99pt, 98pt, 97pt, 96pt, 105pt, 95pt, 94pt, 57pt, 58pt, 50pt, 34pt, 47pt, 48pt, 89pt, 34B-pt.	26.2800	34B-pt	575.3310	601.6110
14		Kanheri	17pt, 16pt, 18Apt, 18B, 19pt, 21pt, 10pt, 97pt, 20pt, 9pt.	19.7700	11, 12, 13, 14, 15.	12.6060	32.3760
15		Dahisar	345C-pt, 210pt, 211pt, 164pt, 163pt, 151pt, 149pt, 147pt, 146pt, 101pt, 100pt, 99pt, 98pt.	39.7400	345A-pt	87.8330	127.5730
16	Thane	Kashi	89pt, 83pt, 82.79pt, 80, 90pt, 103pt, 77pt, 69pt, 68pt, 66pt, 58pt, 65, 64pt, 61pt, 62, 100pt, 101, 60, 55pt, 96pt, 102pt, 54pt, 52pt, 104pt, 53, 63, 47pt, 67pt, 43pt, 44pt, 45pt, 94pt, 50pt.	34.0900			34.0900
17		Mira	95pt, 96pt, 94pt, 93pt, 92, 85pt, 84pt, 83pt, 79pt, 78pt, 77pt, 76pt, 69pt, 68pt, 67pt, 66pt, 65pt, 98pt, 70.	23.0000			23.0000
18		Ghodhunder	Khadi part, 244, 205, 241pt, Gavthan, Gavthan (pt) 236, 235, 237, 202, 203pt, 200, 240, 198, 14pt, 17pt, 18pt, 19pt, 191, 193pt, 188, 187pt, 186, 184, 183pt, 185pt, 177, 178pt, 215, 176pt, 174pt, 173, 216pt, 182pt, 180pt.	38.0400	217 pt	0.5570	38.5970
19		Versava	5pt, 6, 7, 10, 9pt, 11, 13, 14, 15, 16pt, 2, Gavthan, 109pt, 105pt, 106, 107, 108, 103, 102, 101pt, 91, 88, 89, 90, 87pt, 85pt, 86, 80pt, 78, 79, 77, 69, 68, 67, 66, 65, 72pt, 70, 71, 58, 62, 63, 64, 61, 57, 59, 60, 56pt, 52pt, 53pt, 54pt, 34pt, 21pt, 36pt, 35pt, 42pt, 27pt, 28, 29, 30.	58.6500	3pt, 34pt, 31, 32pt, 33pt.	102.0840	160.7340
20		Chene	Whole Area.	185.3700	101pt, 9pt.	13.9150	199.2850
21		Owala	Khadi part, 296, 286, 287, 288, 291pt, 285pt, 274pt,	92.6500	120/11, 273/3, 273/5,	415.1470	507.7970

Sl. No.	Taluka	Name of Villages	Eco-sensitive Zone				Total (Ha.)
			Private Land Survey No.	Private Land (Ha.)	Forest land Survey no.	Forest Area (Ha.)	
			273pt, 275pt, 276pt, 268pt, 269pt, 271, 272pt, 250pt, 245pt, 244, 243pt, 241pt, 240, 238, 239, 162pt, 161pt, 124pt, 121pt, Lake, 251pt, 249pt, 247pt, 237pt, 119, 120/1-10, 122pt, 117pt, 118pt, 106pt, 115pt, 113pt, 124pt.		291, 297		
22		Vadavali	19pt.	1.9100			1.9100
23		Borivade	1/2, 1/1pt, 2/6, 2/5, 2/4, 2/3, 2/2, 2/1, 3pt, 4/2, 4/1, 4/3, 6/3pt, 5/2, 6/1, 6/2, 8/5pt, 8/4, 8/1pt, 74pt., 75pt., 78pt, 91/3, Gavthan, 91/1pt, 91/2pt, 92pt.	11.5900	83/1, 2, 4, 9, 10, 5/1, 84/1/1, 85/1/2, 86/1/2, 79, 80.	136.8300	148.4200
24		Kavesar	142, 143pt, 145pt, 154pt, 151pt, 147pt, 149, 150, 158pt, 159, 160, 161, 163pt, 162pt, 165pt, 166pt, 168pt, 170pt, 169pt, 196pt, 193pt, 185pt, 196, 197, 198, 141pt, 139pt, 146pt.	42.0000			42.0000
25		Kolshet	291pt, 100pt, 99pt, 114pt, 113pt, 112, 111pt, 110pt, 109/107, 108pt, 107, 106, 285pt.	10.8400			10.8400
26		Manpada	57/3, 57/1pt, 57/2, 59A/30/1pt, 59A/31pt, 59/32, 59/27, 58/1pt, 59B-pt, 59/1pt, 59/16pt, 59/18pt, 59/19pt, 59A/28pt, 59A/20, 59A/2, 59A/3, 59A/4, 59A/5, 59A/13, 59A/11pt, 70, 59A/10, 71, 59/C, 59A/6, 59A/7, 59A/8, 59A/9.	49.4054	59/1pt	68.1410	117.5464
27		Majiwada	380pt, 254pt, 260pt, 261pt, 269, 263pt, 264pt, 268pt.	66.8900	419pt	1.7200	68.6100
28		Pachpakhadi	432pt, 431pt, 430pt, 423pt, Dheari nursery area, 263pt, 264pt, 265pt, 266pt, 267pt, 520pt, 373pt, 371pt, 270pt, 287pt, 288pt, 286pt, 285pt, 289pt, 291pt, nala area-pt, 163pt, 160pt, 159, 158pt.	42.0000	519pt, 520pt	4.8350	46.8350
29		Yeur	Whole Area.	197.4530	42/1, 14, 20,	6.1690	203.6220
30	Vasai	Sasunavghar	312/A/1/(80), 312pt, 249pt, Gavthan, 38(81),	103.3200	312pt, 249	130.5810	233.9010

Sl. No.	Taluka	Name of Villages	Eco-sensitive Zone				Total (Ha.)
			Private Land Survey No.	Private Land (Ha.)	Forest land Survey no.	Forest Area (Ha.)	
			Gavthan, 232(79), 244(77), 245(73), 248(76), 362pt, 251, 328, 68, 13(66), 12(67), 14(64), 16(65), 15(63), 17(62), 18(61), 374(60), 19(59), 11(69), 355(77), 21(78), 22(79), 23(80), 28(82), 26(83), 27(84), 24(81), 28(85), 32 (86), 33(88), 34(87), 35(91), 36(90), 37(92), 38(96), 39(97), 71(154), 72(157), 74(156), 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 18, 19, 20, 21, 22, 23, Karnala pada 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57.				
31		Mori	Whole Area.	164.5300			164.5300
32		Poman	220, 188, 187, 217, Pada, 216, 212, 214, 185, 219, 249, 184, 183, 221, 222, 186, 181, 182, 17, 175, 176, 174, 179, 223, 178, 177, 211, 169, 173, 172, 171, 247, 170, pada, 168, 167, 163, 164, 160, 161, 162, 166, 165.	79.1300			79.1300
33		Kaman	99, 149, 148, 147.	12.1400			12.1400
34		Shilottar	5, 4, 3, 1pt, 21pt, 6.	3.6300			3.6300
35	Borivali	Shimpoli	-		20	4.8460	4.8460
36		Borivali Tarf Malad			143, 146, 147	7.2490	7.2490
37		Kandivali			164A	0.7520	0.7520
38		Tulsi	Lake	120.0000			120.0000
39		Nagle	7, 72pt, 6, 65pt, 92pt, 5, 4pt, 16pt, 15pt, 14pt, 21pt, 20pt, 70, 69, 22, 11, 67, 24pt, 10pt, 25pt, 29pt, 66, 30pt, 32pt, 33pt, 35pt, 34pt, 59pt, 37pt, 38pt, 39pt.	39.3202	23	6.2625	45.5827
40		Paspoli	22pt, 23pt.	18.7100			18.7100
41		Kanjur		3.0000			3.0000

Sl. No.	Taluka	Name of Villages	Eco-sensitive Zone				Total (Ha.)
			Private Land Survey No.	Private Land (Ha.)	Forest land Survey no.	Forest Area (Ha.)	
	Total			4020.6603		1924.9685	5945.6288

N.B.: 1. The above survey numberwise list is as per available village maps and records of the office of the DCF, Thane.

ANNEXURE-IV**Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.—**

1. Number and date of meetings :
2. Minutes of the meetings: mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan :
4. Summary of cases dealt for rectification of error apparent on face of land record : Details may be attached as Annexure
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of the Environment (Protection) Act, 1986 :
8. Any other matter of importance:

[F. No. 25/47/2014-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'